

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

O.A. NO. 1477/87

New Delhi this the 1st day of December, 1993.

Shri Justice V.S. Malimath, Chairman.

Shri S.R. Adige, Member(A).

Shri Narsingh Lal Arora
S/o Shri Kanshi Ram Arora,
R/o A/22, Indra Nagar,
Delhi-33.

...Petitioner.

By Advocate Shri G.D. Gupta.

Vs.

1. Union of India through
The Secretary to the Govt. of India,
Ministry of Communications (Depart-
ment of Telecommunications),
Door Sanchar Vibhag,
New Delhi-1.

2. General Manager (Maintenance),
Department of Telecommunication,
Northern Region, Kidwai Bhavan,
New Delhi.

3. General Manager (Telephone),
Mahanagar Telephone Nigam Ltd.,
Khurshid Lal Bhavan,
New Delhi.

... Respondents.

By Advocate Shri V.K. Rao, proxy for Shri A.K. Sikri, Counsel.

O R D E R

Shri Justice V.S. Malimath.

Our attention was drawn to the order passed on 23.8.1993 which fully satisfies the claim made by the petitioner in this case. The clear effect of this order is to supersede the impugned order dated 9.2.1987 (Annexure 'J') and to direct the benefit of the said order being given subject to the final outcome of the Letter Patent Appeal pending in the High Court. In view of this development all that we have to do is to dispose of this Original Application recording the fact that an order dated 23.8.1993, as stated above, satisfying the claim of the petitioner has been passed subject to the aforesaid stipulation. It is ordered accordingly.

No costs.

Adige
(S.R. ADIGE)
MEMBER(A)
'SRD'

Malimath
(V.S. MALIMATH)
CHAIRMAN